

given in 1962 and 1963, most of them have been issued to a few firms which are old houses and new entrants are very few?

Shri Kanungo: This question has been answered. The full list is before the House, before the public.

Shri Bhagwat Jha Azad: Not of 1963; we want to know from the Minister.

Shri Kanungo: 1962-1963 figures were given to the House by the Prime Minister.

Shri Iqbal Singh: How many licences have been issued to new entrants?

Shri Kanungo: That has been placed before the House by the Statement of the Prime Minister—I forget the date—on 27th, I think.

Shri S. M. Banerjee: The hon. Prime Minister, in reply to a Calling Attention Notice stated that out of 4000 licences issued 153 or 164 were issued to 6 big business houses. What is the money value of these 3700 and what is the value of 163?

Shri Kanungo: I have not got the figures.

Mr. Speaker: The question hour is over.

Shri S. M. Banerjee: I want your protection. This question has been evaded in this House.

Mr. Speaker: Order, order, now. If the hon. Member could write to me, I will pass it on and get the information.

Shri S. M. Banerjee: One question should be allowed. This is important.

Mr. Speaker: I am asking him, if he wants that information, he can write to and I will get that information. What else can I do?

Shri S. M. Banerjee: You are so good to us.

Mr. Speaker: I expect reciprocity also.

SHORT NOTICE QUESTIONS

स्वीडन के साथ व्यापार करार

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S. N. Q. ११. { श्री महानन्द :
श्री नरसिंहन् रेड्डी :
श्री सेन्नियान :
श्री राजाराम :

क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में स्वीडन के साथ एक द्विपक्षीय व्यापार-करार पर हस्ताक्षर किए गये हैं ;

(ख) यदि हां, तो इस करार के अन्तर्गत कौन सी वस्तुएं मंगायी जायेगी ,

(ग) क्या कुछ बिजली का सामान और ड्रिलिंग उपकरण भी जो भारत में बनाए जाते हैं, मंगाये जाने का विचार है; और

(घ) यदि हां, तो इस के क्या कारण हैं और इस पर कितनी विदेशी मुद्रा खर्च होगी ?

Mr. Speaker: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a bilateral trade agreement has recently been signed with Sweden;

(b) if so, what items are to be imported under this agreement;

(c) whether certain electrical goods and drilling equipment, which are manufactured in India are also proposed to be imported; and

(d) if so, the reasons therefor and the foreign exchange involved?

Ultimately the Speaker has to put the question.

Shri Hem Barua: On a point of order, Sir, the Speaker cannot put the question.

Mr. Speaker: I have not put the question. The Member's voice could

not reach the Minister. I have reproduced that.

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): Merely for my information, because what is written down here is somewhat different, would he please say if it is the same question as with regard to Sukab of Sweden?

Mr. Speaker: I have got the question. I have read that.

Shri Manubhai Shah: (a) There is no bilateral trade agreement on 'Government-to-Government' basis. However, the State Trading Corporation concluded a Link Agreement with M/s A. B. Sukab of Sweden on 7-3-1963 for exchange of goods valued at Rs. 155 lakhs each way in a period of one year, i.e. upto 6-3-1964.

(b) The following items are proposed to be imported under the STC-Sukab Agreement:—

	(Rs. in Lakhs)
1. Chambal Project machinery .	35
2. Machinery including drilling equipment .	60
3. Ball Bearings .	35
4. Special Steel .	25
Total .	155

(c) Imports are arranged only after the item of import is cleared from indigenous angle by the Directorate General of Technical Development and is considered essential by the competent authorities for national economy.

(d) Does not arise.

Bokaro Steel Plant

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| SNQ. 12. { | Shri Morarka: |
| | Shri Subodh Hansda: |
| | Shri P. C. Borooah: |
| | Shri Krishnapal Singh: |
| | Shri Yashpal Singh: |
| | Shri Brij Raj Singh: |
| | Shri Bade: |
| Shri Nath Pai: | |
| Shri Bibhut Mishra: | |

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| { | Shri Daji: |
| | Shri S. M. Banerjee: |
| | Shrimati Renu Chakravartty: |
| | Shri Hem Barua: |

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether the United States Government have decided to postpone indefinitely the consideration of financial assistance for setting up the Bokaro Steel Plant;

(b) if so, the reasons for the same;

(c) the reaction of Government to the above; and

(d) the steps Government propose to take to expedite the setting up of the Bokaro Steel Plant?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) to (d). On the 28th April, the Agency for International Development released in Washington a summary of the techno-economic survey report of the U.S. Steel team on Bokaro. The same summary was also released in Delhi by us. There has been considerable comment on the matter in the Indian press. This presumably is based on reports that the U.S. have decided to postpone indefinitely a decision on this project. Owing to the keen interest evinced by Hon'ble Members in this subject—this is natural because Bokaro is of vital importance to us—I would like to deal with the matter in some detail.

2. In releasing the summary to the U.S. press, the Agency for International Development said that the U.S. Government had taken no decision on the question of participation in the financing of the proposed steel mill at Bokaro and that no deadline had been set for its final determination. It also said that the report answers many questions but raises others which would require further exploration. There are, as a matter of fact, many questions raised which require examination not only by the Agency for International Development but even more by the Government of India. So far as I have been able to